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SLP(Crl.)No. 3132 OF 2001

ITEM No.28

Court No. 6

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3132/2001

(From the judgement and order dated 24/05/2001 in CRLR 544/93
of The HIGH COURT OF GAUHATI)

NABIN CHANDRA SAIKIA @ JIBAN BANIA & ANR

Petitioner (s)

VERSUS

STATE OF ASSAM

Respondent (s)

(With Appln(s). for stay and suspension of sentence & impleading
party)

Date : 13/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)

Mr.Arunabh Chaudhary,Adv.,
Mrs. Manik Karanjawala,Adv.

For Respondent (s)

Mr.V.K.Sidharthan,Adv.for
Mr.Corporate Law Group

UPON hearing counsel the Court made the following

O R D E R

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.SP2

SLP against petitioner No.2 is dismissed.
Petitioner No.2 to surrender to custody to undergo the
sentence imposed by the trial court.

With regard to petitioner No.1 who is aged about 75
years as stated by the learned counsel for the petitioner
leave granted. Application for impleadment is allowed.
Bail to continue pending appeal.

.SP1

(Vijay Kumar Sharma)
Court Master

(Janki Bhatia)
Court Master